(a) whether some State Electricity Boards have invited proposals in the recent past on Build, own and operate basis from prospective developers for establishing 50 to -100 MW combined cycle Gas Turbine Power Projects, capable of using naphtha/natural gas or similar approved fuel;

(b) if so, the details thereof;

(c) whether the power generated by the developers would be purchased by State Electricity Boards;

(d) whether in view of the importance of the proposal, Government propose to ask the Assam Government to invite similar proposals for the State; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI): (a) to (c) Government of India monitors the private power projects costing more than Rs. 100 crores in case of projects awarded through MGU/LOI route and costing more Rs. 1000 crores in case projects awarded through competitive bidding route. As on date various States have 56 independent power project proposals for a capacity addition of 23225 MW based on gas/liquified natural gas (LNG)/naphtha/other liquid fuel. The power generated from such projects would be purchased by the concerned State Electricity Board (SEB).

(d) and (e) Government of Assam have entrusted gas based Namrup Extn. TPS (120 MW) to M/s Assam Valley Power Corporation Ltd. Entrusting more projects to private developers is within the realm of the State Government.

Agreement between APSEB and Vizag Steel Plant for Sale of Surplus Power

3611. DR. VENKATESHWAR RAO: Will the PRIME MINISTER be pleased to state:

(a) whether the representatives of Vizag Steel Plant and Andhra Pradesh

State Electricity Board signed an agreement for sale of surplus power;

(b) if so, the details thereof; and

(c) the rates of power settled by APSEB?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI): (a) to (c) An agreement has been signed between Rashtriya Ispat Nigam Ltd. (RINL)/ Visakhapatnam Steel Plant and Andhra Pradesh State Electricity Board (APSEB) on 24.3.1997 for sale of RINL's surplus power to the APSEB. As per the agreement RINL/VSP is required to supply a firm power of 25 MW net at 85% PLF from its captive power plant (i.e. 15;30 million units per month during the first year of agreement i.e. from the consumption month of January 1997) and 30 MW net @ 85% of PLF i.e. 18.36 MW/month from 2nd year onwards i.e. from consumption month of January, 1998. The basic rate for the net energy export by VSP shall be 150 paise per unit.

Tiding over Power Shortage in Gujarat and Madhya Pradesh

3612. SHRI DILIP SINGH JUDEV: Will the PRIME MINISTER be pleased to state:

(a) whether Government are studying the ways and means to make available power supply to Gujarat and Madhya Pradesh to tide over the present acute shortage;

(b) if so, the details thereof;

(c) whether the Ministry has estimated the present shortage in those States; and

(d) if so, how Government propose to assist these States to tide over the present power shortage crisis?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI): (a) to (d) The details of power supply position in Gujarat and Madhya Pradesh during